

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Original Application No.168 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU

Based on the News item in Indian Express Newspaper,
Chennai Edition dated 25.08.2020, " Sewage discharge into
Open SWDs irks Porur residents".

... Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai – 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600032,
6. The District Collector,
Chennai District,
District Collectorate Office,
No.62, RajajiSalai, 4th Floor,
Chennai- 600 001.
7. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai - 600 003.


Rajasekar
Zonal Officer
Zone-XI
Greater Chennai Corporation

8. Vanagaram Panchayat,
ChokkalingamNaicker 5th Street,
Ganapathi Nagar,
Vanagaram Chennai – 600 095.

9. National Highways Authority of India (NHAI)
Rep. by its Project Director,
SRI Tower, 3rd Floor DP-34 (SP),
Industrial Estate, Guindy,
Chennai – 600 032.

10. Chennai Metropolitan Water Supply
and Sewerage Board (CMWSSB)
Rep. by its Managing Director,
Santhome Road,
MRC Nagar, Chennai – 600 028.

... Respondents

**STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION**

I, D.Rajasekar, Son of Dr.K.Dharmalingam, Hindu, aged 56 years, the Zonal Officer, Zone – XI, Greater Chennai Corporation, having office at No.33, Arcot Road, Valasaravakkam, Chennai – 600 087, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone - XI, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.
2. I respectfully submit that the earlier report filed by this respondent may be read as part and parcel of this status report.
3. I submit that a news article was published in the English Daily “Indian Express” on 25.08.2020 under the caption “Sewage discharge into open SWDs irks Porur residents” stating that the various private tankers which carry raw sewage collected from private apartment complex and houses have been spotted discharging the waste into open SWDs alongside the Porur Link Road.


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Greater Chennai Corporation

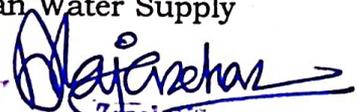
4. I submit that when the above case came up for hearing on 15.04.2021 this Hon'ble Tribunal has passed an order as follows:-

"...7. So under such circumstances, we feel that some more time can be granted to the committee and also to the respondents to file their independent response as directed by this Tribunal, apart from the report being filed by the Committee.

8. The respective departments are also directed to file independent status report regarding the action taken by them in respect of the allegations made in the newspaper regarding the issue. If they did not file the report as directed, then the responsible officers are directed to appear before this Tribunal to face the consequence of non-compliance with the directions and show cause as to why action should not be taken against them under Section 25 and 26 of the National Green Tribunal Act, 2010 on the next hearing date through Video Conference, if physical sitting is not restored.

9. They are directed to submit a report on or before 24.05.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules....."

5. I submit that the Chennai Metro Water Supply and Sewerage Board viz., the 10th respondent herein is the competent authority for maintenance of service connections, water mains, water distribution stations, water treatment plant, sewerage treatment plant etc. Accordingly the Chennai Metro Water Supply and Sewerage Board is in the process of implementation and maintenance of water distribution, sewage collection and disposal network within the limits of the Greater Chennai Corporation including the extended limits of Greater Chennai Corporation. Further the Chennai Metro Water Supply and Sewerage Board is implementing an Water Supply


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Schemes (WSS) and Under Ground Sewerage Schemes (UGSS) in the newly extended areas of the Greater Chennai Corporation.

6. I submit that the sewage generated at the unserved areas i.e., where the 10th respondent has not implemented the Under Ground Sewerage Schemes (UGSS), the 10th respondent is collecting the sewage generated with the help of tanker lorries and decanted at the nearest Sewage Pumping Station/Sewage Treatment Plant. Further the Chennai Metro Water Supply and Sewerage Board viz., the 10th respondent herein is collecting nominal charges for the above.
7. I submit that as per the report filed by the Area Engineer, XI, CMWSSB, before this Hon'ble Tribunal it has been stated that the CMWSSB has formulated a draft policy to regulate the registration of sewer lorries and the said lorries will be equipped with GPS trackers for monitoring the septagecollection by the next financial year.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.


Zonal Officer
Zone-XI
Greater Chennai Corporation

Solemnly affirmed at Chennai ()
On this the 20th day of May 2021 ()
And signed his name in my presence ()

Before Me
Advocate : Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

SUO MOTU

Original Application No.168 of 2020 (SZ)

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ON BEHALF OF
GREATER CHENNAI CORPORATION

P.T.RAMADEVI
Counsel for Chennai Corporation